GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF ECONOMIC AFFAIRS LOK SABHA

UNSTARRED QUESTION NO. 4096 TO BE ANSWERED ON 10th AUGUST/ 19th SHRAVANA, 1940 (SAKA)

DEMONETISED NOTES QUESTION

4096 . SHRI ABHISHEK SINGH: SHRI JAI PRAKASH NARAYAN YADAV:

SHRI KONAKALLA NARAYANA RAO

Will the Minister of FINANCE be pleased to state :

- a) whether the Reserve Bank of India has got all the demonetized notes back to the exchequer and has destroyed or proposed to destroy these notes, if so, the details thereof;
- b) whether a study has been conducted regarding the deposits of Rs. 500 and Rs. 1000 notes by the common account holder during the time limit fixed after the demonetization of these currency notes in the year 2016, bank and branch-wise, if so, the details thereof and the number of notes that were in circulation before demonetization and the number of notes deposited/exchanged by the people after demonetization;
- whether the deposited notes by the people is more than the issued notes and there is a wide gap between them, if so, the details thereof and the reasons therefor;
- d) whether an amount of Rs. 750 crore has been deposited in a branch of Coorperative Bank in Ahmedabad, Gujarat within four days only, if so, the details thereof and the action taken by the Government thereon; and
- e) Whether the issued Rs. 2000 notes are also being withdrawn shortly and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI Pon. RADHAKRISHNAN)

- (a) Specified Bank Notes (SBNs) were received by the Reserve Bank of India (RBI) either directly or from bank branches/ post offices through the currency chest mechanism and were subjected to verification for authentication and numerical accuracy. The process has since been completed. The notes processed online in Currency Verification and Processing System (CVPS) have been destroyed.
- (b) No information is available with Department of Revenue, Department of Financial Services and RBI regarding any such study.
- (c) No, Madam.
- (d) Value of SBNs amounting to Rs. 745.50 Cr was deposited/ exchanged in Ahmedabad District Central Cooperative Bank (DCCB) from 10.11.2016 to 13.11.2016. Income Tax Department (ITD) has taken suitable action as per law against persons found to be involved in making unaccounted deposits, postdemonetisation, in various banks including, inter alia, cooperative banks.
- (e) There is no such proposal.
